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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

C.P.No.13/96 in
O.A.No.583/95.

Date of order : 3-4-1996.

Between

T.Om Namashivaya .. Applicant/Petitioner

And

Dr. T.R.K.Rao,

Sr. Divl., Comt. M777...

Secunderabad

.. Respondent/Respondent

Counsel for the Applicant/
Petitioner .. Shri J.M.Naidu

Counsel for the Respondent/
Respondent .. Shri V.Rajeswara Rao,
SC for Rlys.

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri R.Rangarajan : Member (A)

O r d e r

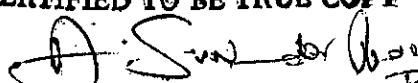
(Per Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman)

Shri V.Rajeswara Rao, learned counsel for the respondent produces a copy of the decision of respondent No.3 dated 12.1.96 disposing of the representation of the applicant as directed by the order in the O.A. Since the order has been complied with, the contempt petition does not survive and the same is disposed of.

2. It is stated by the applicant's counsel as also by the applicant who is present that against the aforesaid order dated 12.1.96 the applicant has already filed a separate which is pending. That O.A., therefore, will proceed in accordance with the law.

प्रमाणित प्रति

CERTIFIED TO BE TRUE COPY


न्यायालय अधिकारी

COURT OFFICER

केन्द्रीय प्रशासनिक अधिकारण

Central Administrative Tribunal

हैदराबाद न्यायालय

HYDERABAD BENCH

16/4/96

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Date of order : 3-4-1996.

Between

T.Om Namashivaya .. Applicant/Petitioner

And

Dr. Siviv Commi. Manager,
Broadguage, S.C.Rly.,
Secunderabad .. Respondent/Respondent

Counsel for the Applicant/
Petitioner .. Shri J.M.Naidu

Counsel for the Respondent/
Respondent .. Shri V.Rajeswara Rao,
SC for Rlys.

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

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O r d e r

(Per Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman)

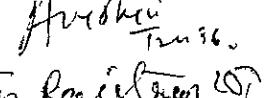
respondent produces a copy of the decision of respondent
No.3 dated 12.1.96 disposing of the representation of the
applicant as directed by the order in the O.A. Since
the contempt petition
does not survive and the same is disposed of.

2. It is stated by the applicant's counsel as also by the
applicant who is present that against the aforesaid order
dated 12.1.96 the applicant has already filed a separate O.A.
which is pending. That O.A., therefore, will proceed
in accordance with the law.


(R. Rangarajan)
Member (A).


(M.G. Chaudhari)
Vice-Chairman.

Dated: 3-4-1996
br. Open Court dictation.


Deputy Registrar